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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1931/96

Date of decision 16.9.96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri P.L. Chaudhary,
ACP (retired),
Delhi Police
R/o House No. D-73,
Shakarpur Extn., Delhi.

(By Advocate Shri Pramod Bisht) ... Applicant

Vs.

1. The Deputy Controller
GPF Cell, Old Sectt.,
Delhi.
2. The Commissioner of Police,
Delhi Police, Police Headquarters,
I.P. Estate, MSO Bldg, New Delhi.
3. The Govt. of NCT Delhi through
Home Secretary, 5, Shamnath Marg,
Delhi.

.. Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Heard.

2. The applicant who has retired as Assistant Commissioner of Police with the respondents in March, 1992 is aggrieved by the non action of the respondents to pay him certain GPF amounts which he claims are due to him. I find that he made a representation to the respondents on 7.6.1995 in this regard.

3. Learned counsel for the applicant submits that he would be satisfied if direction is given to the respondents to dispose of his representation. Learned counsel, however, submits that unfortunately enclosures to the representation have not been filed in this O.A. but undertakes to supply the same to the respondents.

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4. In the above facts and circumstances of the case, this OA is disposed of at the admission stage with the following directions:-

(i) The applicant may submit fresh copy of the representation dated 7.6.95 together with all enclosures to the respondents within a period of 10 days from today. The respondents shall on receipt of the same, if it has not already been disposed of, treating this OA also as a part of the representation, dispose of that representation by a detailed, reasoned and speaking order, within a period of three months from the date of its receipt. If any amount is found due, as claimed by the applicant, the same may also be paid to him immediately.

O.A. is disposed of as above.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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